

ITEM NO.28

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.6870/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in A482 No. 46541/2018 passed by the High Court of Judicature at Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108237/2023-EXEMPTION FROM FILING O.T.)

Date : 27-06-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
(VACATION BENCH)

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.
Mr. Mahindra Dubey, Adv.
Mr. K. L. Janjani, AOR

For Respondent(s) Mr. Abhigya Kushwah, AOR
Ms. Swarlipi Deb Roy, Adv.
Mrs. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.
Mr. Siddharth Rajkumar Murarka, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking an adjournment, matter is adjourned for two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR